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(2019) 03 MAD CK 0103

Madras High Court

Case No: Writ Petition No. 8214 Of 2018, Writ Miscellaneous Petition No. 10184, 10185 Of 2018

Abdul Kadir Najmudin Sathak

APPELLANT

۷s

Union Of India & Others

RESPONDENT

Date of Decision: March 19, 2019

Acts Referred:

• Prevention of Money-Laundering Act, 2002 - Section 3, 5, 45, 50(2), 50(3)

• Code Of Criminal Procedure, 1973 - Section 41, 41A

• Unlawful Activities Prevention Act, 1967 - Section 10, 13, 18

Indian Penal Code, 1860 - Section 153A

Hon'ble Judges: Pushpa Sathyanarayana, J

Bench: Single Bench

Advocate: P.S. Bharath Raman, B. Sudhir Kumar, N. Ramesh

Final Decision: Dismissed

Judgement